

(b) (i) increase in internal consumption;

(ii) keen competition among the merchants.

(c) There are no specific proposals but Government are investigating the possibilities of a reduction in the prices of coffee.

FILM SONGS IN A. I. R. PROGRAMME

*145. **Shri A. N. Vidyalkar:** (a) Will the Minister of Information and Broadcasting be pleased to state whether it is a fact that recently the film songs in the All India Radio programme have been considerably reduced?

(b) Has he received complaints that some of the songs sung personally by the singers on the mike, are equally offensive to good taste, and much inferior in musical quality?

(c) What have Government done to improve the quality of film music itself, and to remove vulgarity from film songs, so that they might not offend good taste, and also might become suitable for the All India Radio?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir.

(b) No such complaints have been received.

(c) Powers of the Central Government do not extend to production of films or improving their standard; no steps can, therefore, be taken by Government directly to improve the quality of film music. The Central Board of Film Censors, however, secures deletion of specially objectionable songs, if any, before films are certified and the details of songs so deleted are communicated to All India Radio. Government have also tried to impress on the industry necessity for raising the standard of songs.

CUSTODIAN OF ENEMY PROPERTY

*146. **Shri Chinaria:** (a) Will the Minister of Commerce and Industry be pleased to state whether there are still any controllers and custodians of enemy property?

(b) What amount is being spent on them?

(c) What are such properties and what are they worth?

The Minister of Commerce (Shri Karmarkar): (a) Yes; there is one officer at present holding the combined post of Controller of Enemy Firms and Enemy Trading and Custodian of Enemy Property.
252 P.S.D.

(b) There is a provision of Rs. 88,500/- in the current year's budget on account of this office.

(c) Properties still vested in the Custodian of Enemy Property are classified as follows:—

(i) Cash balance ... Rs. 6,08 Lakhs.

(ii) Assets in non-liquid form ... Rs. 37 Lakhs.

Rs. 6,45 Lakhs.

विस्थापित हरिजन पुनर्वास बोर्ड

*१४७ श्री बाल्मीकी : क्या पुनर्वास मंत्री यह बतलाने को कृपा करेंगे :

(क) विस्थापित हरिजन पुनर्वास बोर्ड को कितनी वार्षिक सहायता दी जाती है ?

(ख) देश में इस के केन्द्र कहां कहां हैं ?

(ग) इस से विस्थापित हरिजनों के पुनर्वास में कहां तक सहायता मिली है ?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a)—

Year	Grant given to
	D.H.R.B. Rs.
1949-50	75,000.
1950-51 1,00,000.
1951-52 85,000.
1952-53 90,660.

(b) The Board has a Central Office in Delhi and nine regional offices in:—

- (1) Ambala (Punjab),
- (2) Samna (Pepsu),
- (3) Alwar (Rajasthan),
- (4) Sri Ganganagar (Rajasthan),
- (5) Ajmer,
- (6) Ahmedabad (Bombay),
- (7) Bhuj (Kutch),
- (8) Rajkot (Saurashtra), and
- (9) Calcutta.

(c) A statement is placed on the Table of the House. [See Appendix I, annexure No. 33].

COAL TO PAKISTAN

*148. **Shri N. P. Sinha:** (a) Will the Minister of Production be pleased to state whether the "Coal agreement"